

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, is passed by the requisite majority and in accordance with the provisions of Article 368 of the Constitution.

The motion was adopted

13.04 hrs.

MOTION RE SUSPENSION OF PRO-
VISO THE RULE 66

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND COM-
PANY AFFAIRS (SHRI H.R. BHARDWAJ):
I beg to move:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Representation of the People (Amendment) Bill, 1992, in as much as it is dependent upon the Constitution (Seventy-fifth Amendment) Bill, 1991."

MR. SPEAKER: The question is:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Representation of the People (Amendment) Bill, 1992, in as much as it is dependent upon the Constitution

(Seventy-fifth Amendment) Bill,
1991."

The motion was adopted

13.05 hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL

[English]

SHRI H.R. BHARDWAJ: I beg to
move:

"That the Bill further to amend the Representation of the People Act, 1950, be taken into consideration."

This Bill is a sequel to the amendment in article 332 of the Constitution by the Constitution (Seventy-fifth Amendment); Bill, 1991 for the purpose of providing increased reservation of seats for the Scheduled Tribes in the Legislative Assembly of Tripura.

The Bill seeks to amend section 7 of the Representation of the People Act, 1950 to provide that instead of seventeen seats (as at present), twenty seats shall be reserved for the Scheduled Tribes in the Legislative Assembly of Tripura to be constituted at any time after the commencement of the proposed amendment. Further, it is also proposed to insert a new section 9B in the Representation of the People Act, 1950 to empower the Election Commission to determine the three Assembly constituencies in the State of Tripura in which three additional seats shall be reserved for the Scheduled Tribes having regard to the provisions of the Constitution and the principle specified in section 9(1)(d) of the Delimitation Act, 1972, namely "that seats reserved for Scheduled